

THE NATIONAL SECURITY (AMENDMENT) ACT, 1988

No. 43 OF 1988

[1st September, 1988.]

An Act further to amend the National Security Act, 1980, in its application to the State of Punjab and the Union territory of Chandigarh.

BE it enacted by Parliament in the Thirty-ninth Year of the Republic of India as follows:—

1. (1) This Act may be called the National Security (Amendment) Act, 1988.

Short title and commencement.

(2) It shall be deemed to have come into force on the 26th day of May, 1988.

65 of 1980.

2. In the National Security Act, 1980 (hereinafter referred to as the principal Act), as applicable to the State of Punjab and the Union territory of Chandigarh, in sub-section (1) of section 14A, for the figures, letters and words "8th day of June, 1988", the figures, letters and words "8th day of June, 1989" shall be substituted.

Amendment of section 14A.

Ord. 4 of 1988.

3. (1) The National Security (Amendment) Ordinance, 1988 is hereby repealed.

Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.